

transaction cost of market participants and to strengthen the risk management system. The Working Group submitted its Report to the Ministry of Finance in October, 2014. The Report was placed in the public domain for inviting comments of the stakeholders. The recommendations of the Working Group and the comments received are under examination of the Forward Markets Commission and the Ministry of Finance.

#### **Registration of case under CRPC in death of minority**

1368. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry of Minority Affairs has informed *vide* communication No. 6-40/2014-NCM dated 19/12/2014 that as per National Commission for Minorities (NCM), case had been registered on 21/04/2014 regarding death of minority under section of CrPC by the State Police and closed *vide* order of Sub Divisional Magistrate (SDM);
- (b) if so, whether cases/FIRs are registered under sections of CrPC;
- (c) the reasons why FIR was not registered under relevant sections of IPC and how revenue officials like SDM closed the case; and
- (d) the action taken against culprit officials and directors of company responsible for death of minority in response to representation of Ministers dated 20/01/2015 alongwith outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : (a) to (c) Yes, Sir. National Commission for Minorities (NCM) had informed that as per report received from the Superintendent of Police, Botad, an enquiry under Cr.PC Section 174 was registered at Gadhada Police Station on 21.04.2013 and presented before the Sub-Divisional Magistrate Botad. As no criminality was found in the enquiry, the case was closed *vide* order of Sub-Divisional Magistrate, Botad.

- (d) Does not arise in view of (a) to (c) above.

#### **Curtailement of excise duty on petrol and diesel**

1369. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government would curtail the rate of excise duty on petrol and diesel in view of recent increase in price of crude oil in international market which resulted in recent increase of price of petrol and diesel in 2015;

(b) if so, the details thereof; and

(c) if not, the reasons for not extending the benefits of low price of crude oil in international market due to higher taxation on petroleum products by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) There is no such proposal under consideration at present.

(b) Does not arise in view of reply to part (a) above.

(c) The Government has made the prices of Petrol (effective 26.10.2010) and Diesel (effective 19.10.2014), market determined. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on the pricing of Petrol and Diesel in line with the international oil prices and market conditions. The OMCs also carried out reduction in price of Petrol and Diesel in the past few months in line with their reduction in international prices.

#### **Fresh revelation of Swiss Bank Accounts**

1370. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the fresh revelations of 1195 Swiss Bank accounts operated by Indians in HSBC Geneva who together held over ₹ 25,000 crores in 2007; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The Government has taken note of recent media reports in regard to certain HSBC clients reportedly associated with India. Such reports also contain a caveat that there are legitimate uses for Swiss bank accounts etc., and it is not intended to suggest or imply that persons, companies or other entities included in such reports have broken the law or otherwise acted improperly.

(b) The media reports, inter alia, give profile of certain persons associated with India. However, such reports do not reveal names and other relevant particulars of all HSBC clients reportedly associated with India. The Government has taken appropriate measures to obtain the requisite information for further necessary action as per law.